

(53)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

.....

Original Application No. 416/96

Dt. of Order: 27-3-96.

Between :-

B.Kishan

... Applicant

And

1. The Central Provident Fund  
Commissioner, 2nd & 3rd Floors,  
Business Park, 25, Shivaji Marg,  
New Delhi-110 015.
2. The Regional Provident Fund  
Commissioner Gr.I, A.P., Barkatpura,  
Hyderabad-500 027.
3. The Regional Provident Fund  
Commissioner, Gr.II,  
Sub-regional Office, 5-6-593,  
Khaleelwadi, Nizamabad-503 003.
4. The Director of Employment &  
Training, A.P., Hyderabad.
5. The District Employment Officer,  
Nizamabad District at Nizamabad.

... Respondents

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Counsel for the Applicant : Shri Mirza Nisar Ahmed Baig

Counsel for the Respondents : Shri Vilas Afzalpurkar for  
RR 1 to 3

Shri I.V.R.K.Murthy spl. counsel  
for RR 4 & 5

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CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Per Hon'ble Justice Shri M.G.Chaudhari, Vice-Chairman).

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*W.L.*

... 2.

SL

Heard Sri Mirza Nisar Ahmed Baig, learned counsel for the applicant and Sri Vilas Afzalpurkar, learned standing counsel for Respondents 1 to 3 and Sri IVRK Murthy, learned special counsel for Respondents 4 and 5.

2. In view of the order passed in other O.A. i.e. OA 411/96 separately today, no separate order is called for in this OA. Moreover in that order we have not stopped the eligible candidates from appearing <sup>at</sup> the examination and <sup>have</sup> only directed that results of the examination shall not be declared till further instructions are issued by the Central Provident Fund Commissioner. There does not arise any question of any interim relief being considered in this O.A. at this stage. The learned counsel for the applicant seeks permission to withdraw this O.A. in view of the order on the other OA and with liberty to agitate the grievance in future and to waive the office objections. Hence subject to the above observations, this O.A. is allowed to be withdrawn with liberty to the applicant to agitate its grievance in future by such legal remedies as it may be advised including approaching the Tribunal after the further instructions are issued by the Respondent No.1.

3. Accordingly O.A. is dismissed as withdrawn. No costs.

one  
(R.RANGARAJAN)  
Member (A)

chaudhary  
(M.G.CHAUDHARI)  
Vice-Chairman

Dated: 27th March, 1996.  
Dictated in Open Court.

av1/

27/3/96  
Deputy Registrar (J)

(55)

To

1. The Central Provident Fund Commissioner,  
2nd & 3rd Floors, Business Park,  
25, Shivaji Marg, New Delhi-15.
2. The Regional Provident Fund Commissioner,  
Gr.I, A.P.Barkatpurs, Hyderabad-27.
3. The Regional Provident Fund Commissioner,  
Gr.II, Sub Regional Officer, 5-6-593,  
Khaleelwadi, Nizamabad-3.
4. The Director of Employment & Training,  
A.P.Hyderabad.
5. The District Employment Officer,  
Nizamabad District at Nizamabad.
6. One copy to Mr. Mirza Nisar Ahmed Baig, Advocate CAT.Hyd.
7. One copy to Mr.Vilas Afzalpurkar, SC for PF. CAT.Hyd.
8. One copy to Mr.I.V.Radhakrishna Murthy, Spl.Counsel for A.P.Govt. Hyd
9. One copy to Library, CAT.Hyd.
10. One spare copy.

pvm.

Case No  
Urge  
29/3/96.

I COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND  
THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 27-3-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in  
O.A.No. 416/96.

T.A.No. (w.p.No. )

Admitted and Interim directions  
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spall Copy

केन्द्रीय प्रशासनिक अधिकार अधिकार  
Central Administrative Tribunal  
Despatch/DESPATCH  
- 2 APR 1996 NEW  
हैदराबाद आधारीक  
HYDERABAD BENCH